

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 1**  
**(IB)-14(PB)/2020**

**IN THE MATTER OF:**

Indu Rani Joshi & anr.

.... Applicant/petitioner

v.

Ansal Housing Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 03.01.2020**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the petitioner: -

**ORDER**

Ld. Counsel for the respondent-corporate debtor has pointed out that an ordinance has been issued by the Ministry of Law and Justice on 28.12.2019 and according to the amendment various provisions have been added. The essence of amendment is that the petitions have to be modified as per the new provisions made in the ordinance. The corporate debtor shall furnish detailed information to the petitioners within three days.

Faced with the aforesaid situation Ld. Counsel for the petitioners have jointly requested for some time to comply with the provisions of the ordinance and also show that the petition is otherwise maintainable.

Ld. Counsel for the corporate debtor states that within one week the total number of allottees shall be furnished to the counsel for the petitioner/petitioner in the project concern.

List on 16.01.2020.

—sd—

**(M.M.KUMAR)**  
**PRESIDENT**

—sd—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**